

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5145
ANSWERED ON:08.05.2012
EXTRADITION OF HEADLY
Rajesh Shri M. B.;Singh Chaudhary Lal

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any initiative for extradition of David Headly as the special trial court has sought his presence in connection with the Mumbai terror attack; and

(b) if so, the details thereof and the response of the American Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): The Special Court of the National Investigation Agency (NIA), Patiala House New Delhi has not sought the presence of Pakistani-American David Coleman Headley in the Mumbai terror attack case. However, NIA Special Court has sought the presence of David Coleman Headley in NIA Case No.04/2009 for his prosecution. This case relates to a criminal conspiracy hatched by David Coleman Headley in 2006 with members of Lashkar-e-Toiba (LeT) and Harkat-ul-Jihad-e-Islami (HuJI) to commit terrorist acts in New Delhi and other places in India.